

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 431 of 1995

Wednesday, this the 29th day of March, 1995

CORAM:

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR P SURYAPRAKASAM, JUDICIAL MEMBER

1. N Sarasamma,
Group D
Poovar Sub Post Office,
Thiruvananthapuram.
2. T Santhamma,
Group D
Thycaud Head Post Office,
Thiruvananthapuram.
3. S Leelakumari,
Group D
Nedumangad PO,
Thiruvananthapuram.
4. M Wilmet,
Group D
Thycaud Head Post Office,
Thiruvananthapuram.
5. Vimalamma Rajappan,
Leave Reserved Postal Assistant,
Thycaud Head Post Office,
Thiruvananthapuram. .. Applicants

By Advocate Mr. Sasidharan Chempazhanthiyil

Vs.

1. Postmaster,
Head Post Office,
Neyyattinkara,
Thiruvananthapuram.
2. Postmaster, Thycaud Head Post Office,
Thiruvananthapuram.
3. Deputy Director, Postal Accounts,
Kerala Circle, Thiruvananthapuram.
4. Officer-in-Charge, Records,
Madras Regiment, Wellington,
Madras.
5. Chief Controller of Defence Accounts
(Pension), Allahabad. .. Respondents

By Advocate Mr. TPM Ibrahim Khan, Senior Central Government
Standing Counsel

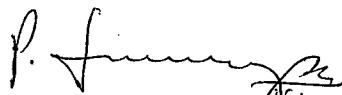
O R D E R

PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

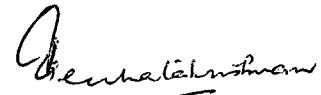
Applicants seek a declaration that they are entitled to receive 'relief' on family pension. A consequential direction to respondents to pay the same is also sought. In Union of India Vs. Vasudevan Pillay 1995(1) KLT SC 410, a similar prayer has been declined by the Supreme Court. But counsel for applicants submits that a review application is being filed.

2. Following the decision of the Supreme Court, we dismiss the application. Applicants may seek review in the event of Supreme Court reviewing the judgment reported in 1995(1) KLT SC 410. No costs.

Dated the 29th March, 1995



P SURYAPRAKASAM
JUDICIAL MEMBER



PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

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